

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00255/2019

Jabalpur, this Wednesday, the 27th day of March, 2019

**HON'BLE MR. NAVIN TANDON, ADMINISTRATIVE MEMBER
HON'BLE MR. RAMESH SINGH THAKUR, JUDICIAL MEMBER**

V.K. Agrawal, S/o Late K.P. Agrawal, aged about 57 years, working as Postal Assistant, R/o Gaya Nagar, Durg (C.G.) – 491001, Mobile No.9827956540 -Applicant

(By Advocate – Shri J.B. Singh)

V e r s u s

1. Union of India through Secretary, Department of Posts, Dak Bhavan, 1, Sansad Marg, New Delhi – 110001.
2. Director Postal Services, O/o Chief Postmaster General, Chhattisgarh Circle, Raipur – 492001.
3. Senior Superintendent of Post Offices, Durg Division, Civic Centre, Bhilai - 490006 -Respondents

(By Advocate – Shri Surendra Pratap Singh)

O R D E R (O R A L)

By Navin Tandon, AM.

The applicant is working as Postal Assistant with the respondent department. He has been imposed with a penalty of reduction of pay by two stages for two years vide order dated 12.07.2018 (Annexure A-5). He has submitted his appeal on 23.08.2018 (Annexure A-6) to respondent No.2, which has not been decided so far.

2. The applicant has, therefore, sought for the following reliefs:

“8. Relief Sought:

- (i) Quash the order dated 12.07.2018 (Annexure A-5) issued by the Respondent no.3 being illegal, unjustified and arbitrary;
- (ii) Direct the Respondent no.2 to decide the Appeal preferred by the Applicant on 23.08.2018 (Annexure A-6);
- (iii) Any other order/orders which this Hon’ble Court deems fit and proper;
- (iv) Cost of the petition may also kindly be awarded.”

3. At this stage, learned counsel for the applicant submits that the applicant would be satisfied if the Appellate Authority of the respondent department is directed to consider and decide his appeal in a time-bound manner.

4. Learned Sr. Central Govt. Standing counsel, appearing on advance copy for the respondents, has no objection if this O.A is disposed of in the above terms.

5. Accordingly, without going into the merits of the case, we dispose of this Original Application at the admission stage itself with a direction to the Appellate Authority of the respondent department to consider and decide the applicant’s appeal dated 23.08.2018 (Annexure A-6), if not already

decided, within a period of 30 days from the date of receipt of a certified copy of this order. The order so passed shall also be communicated to the applicant.

(Ramesh Singh Thakur)
Judicial Member

(Navin Tandon)
Administrative Member

am/-